

अधिनियम की विश्राम वाले दिन की मजदूरी की अदायगी की शर्त का अभिकथित अपरिपालन था। हड़ताल शुरू होने से पहले ही हैवी इंजीनियरिंग कारपोरेशन की सलाह पर ठेकेदारों ने न्यूनतम मजदूरी अधिनियम की शर्तों को क्रियान्वित करना स्वीकार कर लिया था। फिर भी हड़ताल की गई। बिहार के मुख्य मंत्री के हस्तक्षेप के कारण २० अगस्त, १९६२ को हड़ताल समाप्त कर दी गई। भारी मशीनें बनाने और ढलाई-गढ़ाई के कारखानों के निर्माण-कार्य पर इसका आंशिक प्रभाव पड़ा परन्तु बस्ती और अन्य विभागीय कार्यों पर इसका कोई प्रभाव नहीं पड़ा।

12.09 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

REPORTED KILLING OF TWO INDIANS BY PAKISTANI ARMED RAIDERS NEAR PAISBARI BORDER POST IN WEST BENGAL

Shri Daji (Indore): Sir, under Rule 197, I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

Reported killing of two Indians by the Pakistani armed raiders near the Paisbari border post in West Bengal on the 28th August, 1962.

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): Sir, on the 30th August, 1962, the Government of India received information from the District Magistrate, Malda, that about 22 Pakistani nationals armed with deadly weapons had intruded into Indian territory on the 28th August, at about 5-30 hours, and had removed 19 head of cattle from village Majhagar, PC. English Bazar, Distt. Malda. The report said that the intruders assaulted one Deben Ghose and his

brother, Biswanath Ghose of Peasbari, who were grazing their cattle near the Indo-Pakistan border. This assault resulted in the death of Biswanatha Ghose and serious injuries to Deben Ghose. The District Magistrate, Malda, reported that he had lodged a strong protest with the Deputy Commissioner, Rajshahi (East Pakistan).

The next day, i.e. on the 31st August, the Chief Secretary of the Government of West Bengal, telegraphed to the Government of India the text of a protest that had been filed with the Government of East Pakistan over this serious incident. The protest called for immediate inquiry, deterrent punishment to the offenders, restoration of cattle to the Indian owners and adequate compensation to the family of the deceased.

Newspaper reports have stated that two persons have died as a result of the assault. According to information received from the Government of West Bengal, there was one fatal casualty only and not two.

No reply has been received from the East Pakistan Government to the protest Notes filed. Our Deputy High Commissioner in Dacca has been informed of the incident. He has been advised to lodge a protest at the diplomatic level.

Shri Daji: May we know how deep into our territory the raiders had come and whether the raiders were mere casual personnel or they belonged to the Pakistan Armed forces?

Shrimati Lakshmi Menon: The statement says, Pakistani nationals armed with deadly weapons. I did not say, Pakistan Armed forces. They are just Pakistan nationals.

Mr. Speaker: How deep they had come into our territory?

Shrimati Lakshmi Menon: Peasbari is 8 miles from Malda. I do not know how deep.

Shri H. P. Chatterjee (Nabadwip): May I ask one question?

Mr. Speaker: I do not make that departure. We have no provision for any supplementary in so far as Calling Attention Notices are concerned. But, I allow one question to the sponsors. There is no other sponsor standing up. Next question Shri Bagri.

Some Hon. Members: Not in the House.

Shri H. P. Chatterjee: I may be permitted to ask one question

REPORTED STATEMENTS MADE AT
DJAKARTA BY SHRI G. D. SONDHI
AND THE REACTIONS OF THE
INDONESIAN GOVERNMENT

Shri Indrajit Gupta: (Calcutta South-West): Sir, under Rule 197, I call the attention of the Minister of Education to the following matter of urgent public importance and I request that he may make a statement thereon:

Reported statements made at Djakarta by Shri G. D. Sondhi, Vice-President of the Asian Games Federation and the reactions expressed thereto by the Indonesian Government.

The Minister of Education (Dr. K. L. Shrimali): Sir, I beg to make the following statement in regard to the Call Attention Notice tabled by Sarvashri Indrajit Gupta, S. M. Banerjee, Prabhat Kar and Daji on the alleged anti-Indonesian statements made by Shri G. D. Sondhi at Djakarta on 28th August, 1962.

The Government of India do not have the official text of the statements made by Shri G. D. Sondhi. However, the Government of India wish to make it clear that Shri G. D. Sondhi is not in Djakarta as India's official representative. Shri G. D. Sondhi in his personal capacity happens to be a member of the International Olympic Council, Senior Vice-President of the Asian Games Federation and one of the three representatives of the Indian Olympic

Association on the Asian Games Federation. All the expenses of Shri G. D. Sondhi's visit to Djakarta are being borne by the Organising Committee of the Fourth Asian Games and not by the Government of India nor even by the Indian Olympic Association. The views expressed by Shri G. D. Sondhi are his personal views.

It has all along been the declared policy of the Government of India not to interfere in the affairs of the National Sports Federations. Such Governmental interference would amount to violation of the Olympic Charter.

The Government and the people of India have all along had the friendliest of relations with Indonesia and it shall always be the endeavour of the Government of India to strengthen these relations.

Shri Indrajit Gupta: While the position stated by the hon. Minister is technically correct, may I know, in view of the very bitter feelings which unfortunately seems to have been aroused extending to the extent of demonstrations outside our embassy at Jakarta, whether the Government will make it clear that they are disowning not only their connection with the status of Mr. G. D. Sondhi but also the contents of the statement in advocating the cause of Taiwan?

Dr. K. L. Shrimali: How can we disown Mr. Sondhi? Mr. G. D. Sondhi is an Indian national.

Shri Daji (Indore): We may not disown him, but have we made it clear to the Indonesian Government that the Government of India does not underwrite the views expressed by Shri Sondhi?

Dr. K. L. Shrimali: I had made it very clear in my statement that the Government of India have no responsibility for the views expressed by Mr. Sondhi. Mr. G. D. Sondhi is there in his individual capacity in